

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 27 OF 2019

{Under Sections 14 & 15 (b) & (c) r/w. Section 18(1) & (2) of the
National Green Tribunal Act, 2010}

IN THE MATTER OF:

Klshore Kumar and Another Applicant

VERSUS

Union of India and Others Respondents

COMPILATION I

PAPER BOOKS

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ADVOCATE FOR THE APPLICANTS

KARUNAKAR MAHALIK

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 27 OF 2019

IN THE MATTER OF:

Shri Kishore Kumar & Anr

Applicants

VERSUS

Union of India and Others

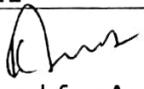
Respondents

COMPILATION-I

I N D E X

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Chennai
Date 28-10-2021


Counsel for Applicants
KARUNAKAR MAHALIK

1

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE BENCH AT CHENNAI**

ORIGINAL APPLICATION No. 27 OF 2019

IN THE MATTER OF

Sri Kishore Kumar and another Applicants

VERSUS

Union of India,
& Others

...Respondents

**FURTHER REPLY CUM STATEMENT OF OBJCETIONS FILED
BY THE APPLICANTS TO THE FINAL REPORT SUBMITTED
BY THE JOINT COMMITTEE**

The applicants humbly submit as under:

1. That the above original application has been filed by applicants seeking direction to 1 to 9 and 13 to take all necessary actions for immediate closure of the illegal industries run by respondents in prohibited CRZ-1 area among other ancillary reliefs for compensation for victims and penalties against erred respondents in not taking actions etc. It is the applicant that the respondent`s 10 to 12 industries are committing /creating serious pollution of water, air and sound in residential area infringing the right to live of people of locality and run industries in violation of The Environment Protection Act 1986.
2. It is also the further case of applicants that the respondents 1-9 and 13 are not taking statutory actions and allowing these illegalities to continue with blind eyes. This could be evident in the averments made in Para 3, 4 and 7 to 24 of original application.



- (2)
3. That the respondent no-13 who said to have conducted the enquiry in pursuance of order of this hon`ble Tribunal is once again attempting to safe guard, protect the illegalities of respondents 10-12 but also attempted to deviate the issue for the best reason known to it.
4. It is respectfully submitted that the Udhyavara' river also known as 'Pampanashini' is home for various marine species both flora and fauna. The water is being used by human being too. The office of the Zilla Panchayath had earlier reported that the Respondent Nos.10 to 12 are discharging industrial effluents from fish mills directly to Udhyavara (Papanashini) River and pointed out its serious impact and cause by explaining the seriousness by letter of direction dated 23.05.2011 to the Respondent No.8 The Gram Panchayat, Udhyavara and to take action to stop the same forthwith as evident in Annexure A-8 at Ink Page no 114 of OA Paper book. The Joint Committee appointed by this hon`ble tribunal has falsely reported otherwise. That the respondent 10-12 industries are still discharging the wastages and waste water directly to Udhyavara River and the fishes and polluted. The fishes and other species are dying now also as evident in recent leading Kannada news paper Udayavani dated 22nd September 2021. The true copy of aforesaid news paper report dated 22-09-2021 report with English translation is produced at **Annexure A-14** to this reply.



5. The committee has totally failed to discharge its duty in fair manner.
6. In addition to the above the respondent no-10 is indulged in forgery in order to further extend his fish mill and to get conversion within 20 meters of River by producing fake Panchayath letter and Plan sanctions etc. In this regard the Village Panchayath passed a resolution on 29-07-2021 a Copy is produced at **Annexure A- 15**
7. The Deputy Commissioner has corresponded to Tahsildar in this regard on 10-08-2021 a copy of same is produced at **Annexure-A- 16** These fact makes it clear that like respondent no 11 the respondent no-10 fish mill is also running illegally and by illegal means.

For all the reasons stated above the hon`ble Tribunal may kindly be pleased to take cognizance of all these facts and to pass appropriate orders to meets the ends of Justice and equity.

AND FOR THIS ACT OF KINDNESS THE APPLICANTS, AS IN DUTY BOUND, SHALL EVER PRAY.

CHENNAI

DATE 25.10.2021



Advocate for the Applicants

(4)

VERIFICATION:

I, Kishore Kumar S/o Sanjeev Mendon Aged about 43 R/o No 9-215, Srikrishna Mudlagudde Udhyavara Pithrodi, Udupi Karnataka 574118 the Applicant No.1 herein, do hereby verify that the contents of Para 1 to 7 are true and correct to my personal knowledge and believed to be true on legal advice and that I have not suppressed any material fact.

Kishore

DEPONENT

VERIFICATION:

I, Harish Thingalaya S/o Charaputhran Aged about 51 years R/o Srinivasa, Pithrodi Udupi the Applicant No.2 herein, do hereby verify that the contents of Para 1 to 7 are true and correct to my personal knowledge and believed to be true on legal advice and that I have not suppressed any material fact.

Harish

DEPONENT

(5)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
FARIDKOT HOUSE, NEW DELHI

ORIGINAL APPLICATION NO. 27 OF 2019

{Under Sections 14 & 15 (b) & (c) r/w. Section 18(1) & (2) of
the National Green Tribunal Act, 2010}

IN THE MATTER OF:

Sri. Kishore Kumar & Another ...Applicants

VERSUS

Union of India & Others ...Respondents

VERIFYING AFFIDAVIT

I, Sri Kishore Kumar, Aged about 43 Years, S/o Sanjeev mendon No-9-215, Srikrishna Mudlagudde Udhyavara, Pithrodi, Udupi, Karnataka 574118, do hereby solemnly affirm and state on oath as under:-

1. That I am the Applicant No.1 in the abovementioned matter and as such I am well conversant with the facts and circumstances of the case and hence I am competent to swear and sign the present Affidavit on my behalf and also on behalf of other Applicant.
2. That the accompanying additional reply has been drafted as per my instructions by my counsel and I have read the contents thereof and I understood the same.
3. That the contents of the aforesaid reply are true and correct to the best of my knowledge and belief, no part of it is false and no material has been concealed there from.



Kishore

DEPONENT

SIGNED BEFORE ME
Aravinda Holla
NOTARY
UDUPI
25/10/21

(6)

VERIFICATION

Verified at *Udupi* on this the *25th* day of October, 2021 that the contents of the above said affidavit are true and correct to the best of my knowledge and belief, no part of it is false and no material has been concealed there from.

Kishou

DEPONENT

SIGNED BEFORE ME
Aravinda Holla
NOTARY
UDUPI



Notarial Register
Book *I* Page *63*
Serial No. *277* Date *25.10.21*

02
 ಮಣಪಾಲ
 2021
 ಸೆಪ್ಟೆಂಬರ್ 22 | ಬುಧವಾರ

ಉದಯವಾಣಿ
 ಸುದಿನ
 ರಕ್ತ ಕೇಂದ್ರ
 8762124633
 ಅಗ್ನಿಶಾಮಕ ಕಚೇರಿ
 0826 2520333

ಚಿತ್ರ ಸಂಚಯ



ಮಲ್ಲೆ ಮೂಡುಬೆಟ್ಟು ವಾರ್ಡ್‌ನಲ್ಲಿ ಸೆ. 17ರಂದು ಕೋವಿಡ್ ಲಸಿಕೆ ಮೇಳ ನಗರಸಭೆ ಸದಸ್ಯ ಶ್ರೀಶ ಭಟ್ ಕೊಡವೂರು ಅವರ ನೇತೃತ್ವದಲ್ಲಿ ನಡೆಯಿತು. ಪ್ರಾ.ಆ. ಕೇಂದ್ರ, ಕೆ.ಆ. ಸಹಾಯಕಿಯರು, ಆಶಾ ಕಾರ್ಯಕರ್ತೆಯರು, ಮಧ್ಯನಗರ ರಿಕ್ವಾ ಚಾಲಕ-ಮಾಲಕರು, ಮೂಡುಬೆಟ್ಟು ಯುವಕ ಮಂಡಲದ ಸದಸ್ಯರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಮಲ್ಲೆ ಕಲ್ಯಾಣವುರ ಗ್ರಾ ಪಂ. ವಾಪಿಯ ವೆಂಕಟರಮಣ



ಪಿತ್ತೋಡಿ : ಹೊಳೆ ಸೇರುತ್ತಿರುವ ತ್ಯಾಜ್ಯ, ಮೀನುಗಳ ಮಾರಣ ಹೋಮ

ಉದ್ಯಾವರ, ಸೆ. 21: ಪಿತ್ತೋಡಿ ಭಾಗದ ಹೊಳೆಯಲ್ಲಿ ಮೀನುಗಳು ಸತ್ತಿರುವ ಸ್ಥಿತಿಯಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಉದಾ ವರ ಗ್ರಾ.ಪಂ. ಅಧ್ಯಕ್ಷ ರಾಧಾಕೃಷ್ಣ ಶ್ರೀಯ್ಯಾನ್ ಅವರು ಸೆ.21ರಂದು ಸಂಜೆಯ ವೇಳೆಗೆ ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನೆ ನಡೆಸಿದರು.

ಫಿಶ್ ಮೀಲ್ ಘಟಕಗಳ ಆಪಾಯಕಾರಿ ತ್ಯಾಜ್ಯ ನೀರು ಹೊಳೆಯ ನೀರನ್ನು ಸೇರುವ ಪರಿಣಾಮ ಜಲಚರ ಮೀನುಗಳು ಸಾಯುವುದು ಕಂಡು ಬಂದಿದೆ. ಈ ಬಗ್ಗೆ ಪರಿಷರ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳಿಗೆ ಕರೆ ಮಾಡಿ ಮಾಹಿತಿ ನೀಡಲಾಗಿದೆ. ಕೂಡಲೇ ಪರಿಶೀಲನೆ ನಡೆಸಿ ಸೂಕ್ತ ಕ್ರಮ



ಕೈಗೊಳ್ಳುವಂತೆ ಕೋರಲಾಗಿದೆ ಎಂದು ಉದಯವಾಣಿಗೆ ಪತ್ತಿಯಾಗಿದ್ದಾರೆ.

ಈ ಸಂದರ್ಭ ಗ್ರಾ.ಪಂ. ಸದಸ್ಯ ಗೋಲ್ ಸುವರ್ಣ, ಸಚಿನ್ ಸುವರ್ಣ ಪಿತ್ತೋಡಿ ಸ್ಥಳೀಯರು ಉಪಸ್ಥಿತರಿದ್ದರು.

True Copy

(8)

TRANSLATED COPY OF ANNEXURE-A-14

(News Paper Report Udayavani Kannada Daily Manipal 22nd September 2021)

UDAYAVANI-SUDINA

**PITHRODI –ABAONDED WASTAGES REACHING
RIVER – FATAL DEATHS OF FISEHES**

Udhyavra –September 21: The fishes are found dead in Pithrodi Part of river and Sri Radhakrishna Shriyan , the Presoident Vilage Panchayath Udhyavara has visited teh palce on septemebr 21st in the evening hours and inspected the same.

It is found that because of the dangerous abaondened wastages of fish mill units the marine species fishes are being dying. In this regard the information is given to envirionment departments officials by making phone calls. It has been responded to Udayavani that request has been made to immidiately inpect the same and take appropriate action forthwith.

At this juncture Sri Girish Suvarna, Sachin Suvaran Pithrodi and other locals were present.

Translated True copy

Handwritten signature
26.10.2021

ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ
ಜಿಲ್ಲಾ ವಂಚಾಧಿಕಾರಿಯವರ ಕಾರ್ಯಾಲಯ
ಉಡುಪಿ ಜಿಲ್ಲೆ, "ರಜತಾದ್ರಿ"
ಮಣಿಪಾಲ, ಉಡುಪಿ - 576104
Email: udupidc@gmail.com



(ಕಂದಾಯ ಇಲಾಖೆ)

Deputy Commissioner &
District Magistrate's Office,
Udupi District, " Rajatadri",
Manipal, Udupi - 576104
Office: 0820-2574924, 2574925

ಎಲ್.ಎನ್.ಎ.(1)ಸಿ ಆರ್/17/2021 E 66810

ದಿನಾಂಕ:-10/08/2021



ತಹಶೀಲ್ದಾರರು,
ಉಡುಪಿ ತಾಲೂಕು,

- ಇವರಿಗೆ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.ಬ್ರ 172/33 ರ ಜಮೀನನ್ನು
ವಾಸ್ತವ್ಯೇತರ ವಾಣಿಜ್ಯ ಉದ್ದೇಶಕ್ಕಾಗಿ ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಭೂಪರಿವರ್ತನೆ
ಆದೇಶ ಮಾಡಿರುವವರ ವಿರುದ್ಧ ಕ್ರಿಮಿನಲ್ ಪ್ರಕರಣ ದಾಖಲಿಸುವ ಕುರಿತು

ಉಲ್ಲೇಖ: ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಉಡುಪಿ
ತಾಲೂಕು ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಉಗ್ರಾಪ:49/2021-22 ದಿನಾಂಕ: 27/07/2021

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಡುಪಿ ತಾಲೂಕು, ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ
222/5ಎ,6ಎ, 172/33 ರಲ್ಲಿ 1.16 ಎಕರೆ ಜಮೀನಿಗೆ ಒಂದೇ ಸ್ಥಳಕ್ಕೆ 2 ಬಾರಿ ಏಕ ನಿವೇಶನ ಮಂಜೂರು ಮಾಡಲು
ಅವಕಾಶವಿದೆಯೇ? ಹಾಗೂ ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ ಬೆಂಗಳೂರು ಇವರ ಮಂಜೂರಾತಿ ಇಲ್ಲದೇ ವಸತಿ
ವಲಯದಿಂದ ವಾಣಿಜ್ಯ ವಲಯಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಅನುಮತಿ ಇಲ್ಲದೇ ಭೂ ಪರಿವರ್ತನೆ/ಭೂ ಬದಲಾವಣೆ
ಮಾಡಲು ಅವಕಾಶ ಇದೆಯೇ ಈ ವಿಷಯಗಳ ಬಗ್ಗೆ ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗೆ
ಮಾಹಿತಿ ನೀಡಬೇಕಾಗಿಯೂ ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿ ಪಂಚಾಯತ್
ವಿಶೇಷ ಸಭೆಯಲ್ಲಿ ನಿರ್ಣಯವಾಗಿರುತ್ತದೆ ಎಂದು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಉದ್ಯಾವರ ಗ್ರಾಮ
ಪಂಚಾಯತ್ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಆದರೆ, ಸದ್ರಿಯವರ ಪತ್ರದಲ್ಲಿ ಸಲ್ಲಿಸಿರುವ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.ಬ್ರ 172/33 ರಲ್ಲಿ 0.24ಎಕರೆ
ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ವಾಸ್ತವ್ಯೇತರ ವಾಣಿಜ್ಯ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂಪರಿವರ್ತನೆಗೊಂಡಿರುವ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ
ಅಧಿಕೃತ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ LNA(1)CR 385/2020 ದಿನಾಂಕ:13-01-2020 ರಂತೆ ಭೂಪರಿವರ್ತನೆ
ಗೊಂಡಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಆದರೆ, ಸದ್ರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಛೇರಿಯ ದಾಖಲೆ, ವಹಿ ಹಾಗೂ ಅಧಿಡಾವಿತ್
ಬೇಸ್ಡ್ ತಂತ್ರಾಂಶ ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ತಂತ್ರಾಂಶದಲ್ಲಿ ಪರಿಶೀಲಿಸಿದಾಗ ಯಾವುದೇ ಆದೇಶವಾಗಿರುವುದು
ಕಂಡುಬರುವುದಿಲ್ಲ. ಹಾಗೂ ಸದ್ರಿ ಆದೇಶದಲ್ಲಿರುವ ಅರ್ಜಿದಾರರ ಹೆಸರಿನ ಅಕ್ಷರಗಳ ಫಾಂಟ್ (Font) ಗಳಲ್ಲಿ
ವ್ಯತ್ಯಾಸವಿದ್ದು, ಸದ್ರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವು ನಕಲಿ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ಸದ್ರಿ ಪ್ರಕರಣದಲ್ಲಿ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಹೆಸರಿನಲ್ಲಿ ನಕಲಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು
ಸೃಷ್ಟಿಸಿರುವುದರಿಂದ ಸಂಬಂಧಪಟ್ಟವರ ವಿರುದ್ಧ ಕ್ರಿಮಿನಲ್ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿ ಈ ಕಛೇರಿಗೆ ವರದಿ
ನೀಡುವಂತೆ ತಿಳಿಸಿದೆ.

*Real name
12-8-21*

ಸ್ವೀಕೃತಿ
ದಿನಾಂಕ: 10/08/2021
ನಂ.ಬ್ರ. ತಕ್ಷೆ 301/21-22
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

[Signature]
ಜಿಲ್ಲಾಧಿಕಾರಿ
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

TRUE COPY
ತಮ್ಮ ನಂಬುಗೆಯ,
24/10/2021
[Signature]
NOTARY
UDUPI
ಜಿಲ್ಲಾಧಿಕಾರಿ

ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ಪ.ತಿ. ಅಧ್ಯಕ್ಷರು/ಪಂಚಾಯತ್, ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ - ಮಾಹಿತಿಗಾಗಿ.

10

(TRANSLATED COPY) of Ann. A 15

(Emblem of Government of Karnataka)

(REVENUE DEPARTMENT)

Deputy Commissioner &
District Magistrate's Office,
Udupi District, "Rajatadri",
Manipal, Udupi - 576104
Office: 0820-2574924, 2574925

Deputy Commissioner &
District Magistrate's Office,
Udupi District, "Rajatadri",
Manipal, Udupi - 576104
Office: 0820-2574924, 2574925

L.N.A.(1) C R/17/2021 e 66810

Date: 10/08/2021

To,

The Tahsildar,
Udupi Taluk.

Sir,

Sub: Regarding registering of criminal case against the person, who has passed Conversion Order in respect of land bearing S.No.172/33 of Udyavara Village, Udupi Taluk to non-residential commercial purpose by creating false documents.

Ref: Letter of the Panchayath Development Officer, Udyavara Grama Panchayath, Udupi Taluk, bearing Number: UGraaPa: 49/2021-22, dated 27/07/2021.

In connection with the above subject, the Panchayath Development Officer, Udyavara Grama Panchayath, has asked to give information to the Grama Panchayath, after examining thoroughly regarding these two matters: Whether there is scope for granting of Single Layout 2 times to the same land, i.e., 1.16 are of land in S.No. 222/5A, 6A, 172/33 of Udyavara Village, Udupi Taluk? And whether there is scope to convert land / exchange land without there being permission for exchanging of land from residential zone to commercial zone without obtaining permission of Urban Development Department, Bengaluru?, and has informed that it has been resolved in the Panchayath Special Meeting to take appropriate legal action in case mistake has occurred.

However, in his letter, he has informed that S.No.172/33, measuring 0.24 acre in extent, of Udyavara village, has been converted to non-residential commercial purpose as per Official Memorandum of the Deputy Commissioner, bearing No. LNA(1)CR 385/2020, dated 13-01-2020.

Anuraj K.
26/10/2021

Anuraj K. B.Com., LL.B.
ADVOCATE Roll No: KAR/3947/99
Door No. 145, Hotel Naivedya Building
Opp. Canara Bank, Court Road,
UDUPI - 576 101, Mobile : 9844615352

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However, when checked office record, register and affidavit based software/Master Plan Software in connection with the said Land Conversion Order, no passing of any order was found there. And also, there was difference in the fonts of the letters of the name of the applicant in the said Order, and it prima facie reveals that the said Land Conversion Order is fake.

Therefore, it is informed to submit report to this office after registering criminal case against the concerned, since fake Land Conversion Order has been created in the name of the Deputy Commissioner in the said case.

Yours faithfully,

Sd./-
(G. Jagadeesha)
Deputy Commissioner,
Udupi District, Udupi.

Acknowledgement:
Date: 11/08/2021
No. 301/21-22
Udyavara Grama Panchayath

Sd./-
Right to Information Officer,
Udyavara Grama Panchayath.

Translated from Kannada to English by:

Anuraj K.
26/10/2021
Anuraj K. B.Com., LL.B.
ADVOCATE Roll No: KAR/3947/99
Door No. 145, Hotel Naivedya Building
Opp. Canara Bank, Court Road,
UDUPI - 576 101, Mobile : 9844615352

(TRANSLATED COPY) of Ann A-16
GENERAL MEETING PROCEEDINGS BOOK

Grama Panchayath: UDYAVARA

Meeting Number: 3/21-22

Date: 29.7.21

No./Date	Subject	Resolution	Remark
3(8)38/2021-22	<p>Regarding taking of appropriate legal action against Mr. M.K. Balaraaj, S/o M.K. Kanthappa, Pithrody, Udyavara, who has obtained Building License, bearing No. UGraaPam:41/2020-21, dated 31/12/2020, regarding construction of Gunny Bag Storing Godown Building in a total extent of 1.16 acres of land, in S.No.: 222/5A, 6A, 172/33, of Udyavara village, as, when the file was examined, he has obtained license by creating forged documents.</p>	<p>Resolution Number: 3(8)38/2021-22: Urban Development Authority. On discussing the letter, bearing No. UNAPRAA:Ethara 2208/2020-21, dated 08/07/2021, of the Commissioner, Urban Development Authority, Udupi, as per Special Meeting Resolution No. 01/2020-21, dated 20-03-2021, the mistakes from Sl.No. 01 to Sl.No.05 were examined in detail and discussed. Layout Plan has been granted only as per letter of the Urban Development Authority, Udupi, dated 08-07-2021, as per Endorsement No. UNAPRAA:VINYASA:180/2020-21, dated 13-10-2020. Therefore, the Layout Plan, bearing No. UNAPRAA: VINYASA:1471/2019-20, dated 05-05-2020, is unauthorized. There is suspicion regarding Land Conversion Copy in respect of S.No.172/33 of Udyavara Village, which is at a distance of 20 meter from the river, Deputy Commissioner Office No. LNA(1) CR 385/2020, dated 13/01/2020, Application No.30137, and letter has been written as per date 26/04/2021. On enquiry at the Urban Development Authority, the Town Planning Member orally informed that Commencement Certificate, bearing No.162/2020-21, and Plan Approval No.198/2020-21, dated 10/11/2020, Commencement Certificate and Plan sanction has not been given from their</p>	

(Round Seal of the Govt. of India Notary,
Nagaraja Hegde, Udupi Dist. Regn. No.1462)

True Copy
Sd./- 4/10/2021
NOTARY, UDUPI.

Anuraj K.
29/10/2021

Anuraj K. B.Com., LL.B.
ADVOCATE Roll No: KAR/3947/199
Door No. 145, Hotel Navadya Building
Opp. Canara Bank, Court Road,
UDUPI - 576 101, Mobile : 9844615352



Praveen Kumar Katte N <praveenkatte.adv@gmail.com>

Forwarding copy of additional reply cum statement of objections to the final report submitted by the joint committee in O A 27 of 2019

3 messages

Praveen Kumar Katte N, Advocate <praveenkatte.adv@gmail.com>

Thu, Oct 28, 2021 at 5:10 PM

To: Gokul Krishnan M R <mrkg@krslegal.in>, secy.moef@govt.in, secyforest.fcc@karnataka.gov.in, udupi3crz@gmail.com, dco.udupi@gmail.com, zpudupi@gmail.com, ceemescom@rediffmail.com, mkbajk@gmail.com, yashfishmeal@yahoo.co.in, ho@kspcb.gov.in, ngtszfling@gmail.com, judicial-ngtsz@gov.in

That I am acting on behalf of Mr. Karunakar Mahalik counsel for applicants forwarding the above in respect of in above
O.A.

Please acknowledge the same.

Thanks

ADDITIONAL REPLY CUM STATEMENT OF OBJECTIVES FILED BY APPLICANTS TO THE FINAL REPORT

 **SUBMITTED BY THE JOINT COMMITTEE..(1).pdf**

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